

The 2nd January 1967

No. L.J.L. 23/66/17.—The following Act of the Assam Legislative Assembly which received the assent of the President is hereby published for general information.

ASSAM ACT I OF 1967

(Received the assent of the President on the 29th December, 1966)

THE ASSAM FINANCE (SALES TAX) (SECOND AMENDMENT)
ACT, 1966

[Published in the *Assam Gazette* Extraordinary, dated the 3rd January, 1967]

An

Act

further to amend the Assam Finance (Sales Tax) Act, 1956

Preamble. Whereas it is expedient further to amend the Assam Finance (Sales Tax) Act, 1956, hereinafter called the ^{Assam Act XI of 1956} principal Act, in the manner hereinafter appearing ;
It is hereby enacted in the Seventeenth Year of the Republic of India as follows :—

Short title, extent and commencement. 1. (1) This Act may be called the Assam Finance (Sales Tax) (Second Amendment) Act, 1966.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Amendment of section 2(9) (ii) of Assam Act XI of 1956. 2. In section 2 of the principal Act, in clause (9), in item (ii), for the figures and words "1.96 per centum in the case of goods taxed at the rate of 2 paise in the rupee", the following figures and words shall be substituted, namely :—

"2.91 per centum in the case of goods taxed at the rate of 3 paise in the rupee".

Amendment of the Schedule to Assam Act XI of 1956. 3. In the Schedule to the principal Act, for the figures and words "2 paise in the rupee" against serial Nos. 40 and 46, the figures and words "3 paise in the rupee" shall be substituted.

B. SARMA,
Secy. to the Govt. of Assam.
Law Department.